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NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, CHENNAI HELD ON 24/08/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CA/7/2016
NAME OF THE PETITIONER(S) : India Infrastructure Fund
NAME OF THE RESPONDENT(S) : Karaikal Port Pvt Ltd
UNDER SECTION : 98(1) of Companies Act 2013

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1.	Shana Mahi Arif Basheer	Counsel for Petitioner/ Applicant	Shana Mahi
2.	V M Shiva Kumar	Counsel for Karaikal Port (Respondent)	Sh
3.	Vijay Kumar V. J. ARUL RAJ. Counsel Advocate	Counsel for Resp. 2 & 4	Vijay Kumar

ORDER

Counsel for petitioner present. Counsel for R1 present. Counsel for R2 to R4 present and stated that there is chance of settlement between the parties. In that connection, he has received an email communication from the other side. Counsel for petitioner stated that she did not have any knowledge about the said email sent by the petitioner to the other side. Time enlarged at request for making their submissions. Put up on 20.09.2017 at 10.30 A.M.


(K. Anantha Padmanabha Swamy)
Member (Judicial)